

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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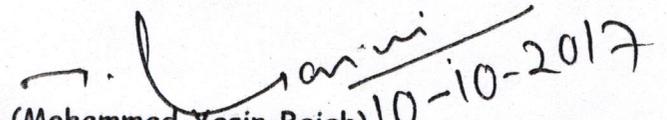
No. 893 Dated 10/10/2017

In exercise of powers vested under Chapter-XVII (Oath Commissioners) of Rule 187 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint **Shri Jai Kumar Bhat, Advocate** as Oath Commissioner for the period of two years from the date of order. The place of practice is High Court of Jammu and Kashmir, Jammu.

He shall strictly comply with the conditions laid down in the Rules and maintain requisite Registers and Receipt books as required under Rule 190 to 195 of the said Rules.

- The Oath Commissioner (s) shall hold office only upto the period of validity under Rule 187 of the Jammu and Kashmir High Court Rules, 1999.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him under Rule 189 of the rules.

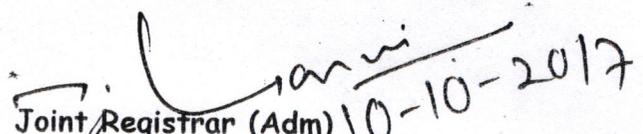
By order


(Mohammad Yasin Beigh) 10-10-2017
Joint Registrar (Adm)
10/10/17

No. 25356-62/LP Dated 10/10/2017

Copy forwarded to the:-

- 1- Registrar Judicial, High Court of J&K, Jammu.
- 2- Principal District & Sessions Judge, Jammu.
- 3- President, J&K High Court Bar Association, Jammu.
- 4- Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
- 5- In-charge N.I.C. High Court of Srinagar for uploading on the official website of J&K High Court.
- 6- Shri Jai Kumar Bhat, Advocate,
.....for information.


Joint Registrar (Adm) 10-10-2017
10/10/17